

the policy to accept it, to reject it, to modify it. Instead of placing before the Parliament for the final approval of this Parliament on a subject like exit policy, which affects the very large section of the working population of our country, the Government goes on starting negotiations.

This is a breach of propriety. This is in violation of the norms. (*Interruptions*) Therefore, I want that immediately the negotiations should be stopped and exit policy should be revealed.

MR. CHAIRMAN: Please conclude now.

SHRI CHITTA BASU: After that, with the approval of the Parliament, the matter may be taken up. It should be discussed by the Parliament before negotiations with any foreign agency. This is a question of sovereignty of the Parliament.

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Chairman, from the last year, there have been reports of military operations by the military regime of Burma on the borders of India and Bangladesh in the Arakan area. There have been horrifying reports about massacres and shifting of villagers. Consequently, there has been a stream of refugees both into India and Bangladesh. That has created a new focus of tension in this sub-continent and a threat to regional peace and security. The international community is already seized of the matter in the sense that the relief operations are being carried out with the help of international organisation. Mr. Chairman, Government of India which is committed to the pursuit of democratic values and peace in the region, have expressed their concern. But they have done precious little. I would like to request the Government of India, through you Sir, that as the largest State in the sub-continent, we have a definite responsibility. Therefore, we must do much more than what we have done and we should help to create a situation in which the

refugees can go back from the Indian soil, from the Bangladeshi soil back into the Burma or Myanmar. We hope that the Government of India shall use all good offices at its command to take diplomatic initiative, both bilaterally and internationally, in order to calm the troubled waters in our neighbourhood. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, the issue raised by the hon. Member is not only the question of refugees going back to Myanmar but the whole question of what is happening in Myanmar is worrying all the democratic people of our country. It is violation of democratic rights and all other forms of democracy. Now, Sir, we have expressed our moral support to the democratic movement in Myanmar before in this House. We have been receiving so many letters and appeals. I have a news with me that 85 year old former Prime Minister of Burma, Mr. U No, was placed under house arrest. An appeal has been made that we should join to demand the release of the leader of the Burmese people and also the courageous lady Suu Kyi who is also under house arrest. So, as the biggest democracy in the neighbourhood, we should give our moral support to their democratic movement and unequivocally condemn the violation of democratic rights in Myanmar. That is how, we should support the democratic movement of the people of Burma morally.

SHRI G.M.C. BALAYOGI (Amalapuram): Mr. Chairman Sir, I thank you for giving me an opportunity to raise the following matter of public importance through you Sir, in the Zero Hour.

Yanam in Pondicherry State is the most neglected part being far away from the main area. There are no communication facilities nor any developmental activities in this area. People belonging to SC/ST and BC communities are not given any encouragement for their upliftment either socially and or eco-

nomically. Particularly, the SC/ST and BC communities are discriminated in the field of providing employment, giving pattas to Lank lands, and providing house sites and implementing housing schemes. Besides, there is a strong urge from SC/ST people to instal a life size bronze statue of late Dr. B.R. Ambedkar in Yanam during the centenary year but this too has not been given any consideration by the Pondicherry Government. Yanam has also got good potential for development as a tourist centre because of its location. People in this area are mostly fishermen belonging to BC community and there is no action from the Government to develop this place as a fishing harbour. When every year Godavari floods occur, there is no provision to prevent flood waters entering Yanam affecting the lives and property of people. Even in this case, Pondicherry Government is not releasing any funds to take preventive measures to see that flood waters do not enter Yanam.

Construction of a bridge over river Gautami as joint State project of Pondicherry Government and the Andhra Pradesh Government at Yanam and Yedurulanka ferry point is also necessary. It will also help both the States happy in improving transport, commercial and agro-based development and Yanam will become a very good market centre. So, I urge upon the Central Government through you, Sir, to consider the above problem of Yanam and take immediate steps to improve upon the situation for the benefit of the people of this area.

[*Translation*]

PROF. PREM DHUMAL (Hamirpur): Mr. Chairman, Sir, thousands of people led by State B.J.P. leaders are sitting on 'dharna' outside to protest against attitude of constant neglect adopted by the Central and State Governments toward Jammu and Ladakh regions. In the last few years Rs. 75 crores were given to the State of

Jammu-Kashmir by the Centre. The major part of this money was spent in the valley which has given rise to such a growing sense of dissatisfaction that at present the people of Ladakh are demanding a separate state and the people of Jammu are extremely agitated. They are demanding constitution of separate regional development council for Jammu and Ladakh and their share in the grant extended by Centre should be utilized in their respective regions. Ladakh should get its full share and the Government should immediately take concrete steps and give them satisfactory economic assistance to ensure that the people hailing from the Kashmir Valley who have turned refugees are repatriated.

SHRI MOHAN RAWALE (Bombay South Central): Mr. Chairman, Sir, I thank you for giving me time (*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): Mr. Chairman, Sir, I would like to point out that the question raised by Dhumaaji is extremely significant and serious. One thousand people have come from Jammu and they are staging a dharna outside. The migrants of that place have been facing this problem for years. The Prime Minister and Home Minister should go and meet them.

[*English*]

SHRI GEORGE FERNANDES: Mr. Chairman Sir, please allow me to speak.

MR. CHAIRMAN: I cannot allow the same Member to speak again and again.

[*Translation*]

SHRI MOHAN RAWALE: Mr. Chairman, Sir, the Central Government enacted the Indian Veterinary Council Act in 1984 under which only graduate doctors are eligible to get Government jobs. This Act is in force in all the states and Union Territories.